Nizam-ud-Din, Shri Syed Nurul Hasan, Prof. S. Panda, Shri Brahmananda Parashar, Shri V. R. Patil. Shri Deorao Patil, Shri Gulabrao Patil. Shri Veerendra Poddar, Shri R. K. Pradhan. Shrimati Saraswati Prasad, Shri K. L. N. Punnaiah, Shri Kota Puri. Shri D. D. Rachaiah, Shri B. Raha, Shri Sanat Kumar Raju, Shri V. B. Ranganathan, Shri S. Rao, Shrimati Rathnabai Sreeniyasa Rao, Shri V. C. Kesava Reddi, Shri K. Brahmananda Reddy, Shri Gaddam Narayana Reddy, Shri Janardhana Reddy, Shri K. V. Raghunatha Reddy, Shri Mulka Govinda Reddy, Shri R. N. Roshan Lal, Shri Saleem, Shri Mohammad Yunus Sangma, Shri E. M. Sanval, Shri Sasankasekhar Sardar Amiad Ali, Shri Savita Behen, Shrimati Sevid Muhammad, Dr. V. A. Shah, Shri Manubhai Shahi, Shri Nageshwar Prasad Sharma, Shri K. L. Shastri, Shri Bhola Paswan Shekhawat, Shri B. S. Shilla, Shri Showaless K. Shishir Kumar, Shri Shukla, Shri Chakrapani Shukla, Shri M. P. Shyamkumari Devi, Shrimati Singh, Shri D. P. Singh, Shri I. T. Singh, Shri Kameshwar Singh, Shri Mahendra Bahadur Singh, Shri Mohan Singh, Shri Nathi Singh Shri Niranjan Singh, Shri Parbhu Singh, Shrimati Pratibha Singh, Shri Ranbir Singh, Shri Sultan Singh Shri T. N.

Singh, Shri Triloki Singh, Dr. V. B Sinha, Shri Awadheshwar Prasad Sinha, Shri Indradeep Sisodia, Shri Sawaisingh Sivaprakasam, Shri S. Sukhdey Prasad, Shri Sultan, Shrimati Maimoona Swu, Shri Scato Tanvir, Shri Habib Thakur, Shri Gunanand Tilak, Shri J. S. Tiwarı, Shri Shankarlal Tiwary, Pt. Bhawaniprasad Totu, Shri G. C. Tripathi, Shri Kamalapati Trivedi, Shri H M. Varma, Shrimati Narayani Devi Manak-Venigalla Satyanarayana, Shri Wajd, Shri Sikander Ali Yadav, Shri Shyam Lal

by a majority of not less than two thirds of the Members present and voting.

The motion was carried by a majority of

the total membership of the House and

MESSAGE FROM THE LOK SABHA

The Constitution (Tthirty-second Amendment) Bill, 1973.

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"I am directed to inform Rajya Sabha that Lok Sabha at its sitting held on Wednesday, the 28th August, 1974 adopted the following motion in regard to the Constitution (Thirty-second Amendment) Bill, 1973:

'That the House do recommend to Rajya Sabha that Rajya Sabha do appoint a Member of Rajya Sabha to the Joint Committee on the Bill further to amend the Constitution of India in the vacancy caused by the retirement of Shri Sultan Singh from Rajya Sabha and do communicate to this

[Secretary General.]

House the name of the member so appointed by Rajya Sabha to the Joint Committee'.

Messages from

 I am to request that the concurrence of Rajya Sabha in the said motion and also the name of the Member of Rajya Sabha so appointed to the Joint Committee may be communicated to this House".

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11 a.m. to-morrow.

The House then adjourned at fifty-four minutes past five of the clock till eleven of the clock on Thursday, the 29th August, 1974.